

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 14th day of February Two Thousand And Nineteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/169/2019

N. Sathasivan,
S/o. Mr. Nagarajan, Aged 63 years,
Residing at No. B-4, F-1, Plot No. 15,
Indira Gandhi Street, ECR Road,
Kanathur Redi Kuppam,
Kancheepuram District- 603 112.

....Applicant

(By Advocate: Mr. P. Rajendran)

Versus

1. Union of India Rep. by the Director,
Audience Research, Directorate General,
No. 422, Akashwani Bhavan, All India Radio,
Parliament Street, New Delhi- 110 001;

2. The Station Director,
Prasar Bharathi,
Broadcasting Corporation of India,
All India Radio,
Chennai- 600 004.

...Respondents

(By Advocate: Mr. Su. Srinivasan, For R1)

ORAL ORDER

[Pronounced by Hon'ble Mr. R. Ramanujam, Member (A)]

Applicants have filed this OA seeking the following relief:-

"to direct the first respondent to pass appropriate orders on the representation submitted by the applicant on 16.05.2018 requesting for re-fixation of his II ACP in the Grade Pay of Rs. 5400/- in PB-3 (Rs.15600-39100) with effect from 14.05.2008 and III MACP in the Grade Pay of Rs. 6600/- (in PB Rs. 15600-39100) with effect from 14.05.2014, within a time limit to be fixed by this Hon'ble Tribunal and render Justice."

2. When the matter is taken up, Learned counsel for the applicant submits that applicant had made Annexures-A/5 representation, dated 16.5.2018 with regard to his grievance which evoked no response from the respondents. Accordingly, the applicant would be satisfied if his pending representation is directed to be disposed of within a time frame to be set by the Tribunal.
3. Mr. Su. Srinivasan, Learned Standing Counsel takes notice for Respondent No.1.

4. In view of the limited prayer of the applicant and considering that the representation of the applicant is pending before the authorities without any outcome, I am of the view that this OA could be disposed of at the admission stage with a direction to the respondents to consider the applicant's pending representation and pass a reasoned and

speaking order in accordance with law within a period of three months from the date of receipt of copy of this order.

5. OA is disposed of with the aforesaid direction. No costs.

(R. RAMANUJAM)
MEMBER (A)

14.2.2019

Asvs.